

(27)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD

....

OA No. 1075/92

Date of judgement: 11-12-92.

BETWEEN

Shri A. Shamshuddin : Applicant

AND

1. The Engineer-in-Chief
Army Head Quarters,
Kashmiri House, New Delhi-110 011.
2. The Chief Engineer
Southern Command
Pune.
3. The Chief Engineer (P) R & D
Picket, Secunderabad.
4. Garrison Engineer (P) (I) R & D,
Chandrayanagutta, P.O., Kesavagiri,
Hyderabad.

: Respondents

COUNSEL FOR THE APPLICANT : Shri K.S.R. Anjaneyulu

COUNSEL FOR THE RESPONDENT : Shri N.R. Devaraj

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member, (Judicial)

(Judgement of the Division Bench as delivered by Shri
R. Balasubramanian, Member (Admn.)

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OA 1075/92 is moved as a lunch motion with a
prayer to set aside the order No. MES/188/92 dated
29-9-92 issued by the Engineer-in-chief, New Delhi
transferring the applicant from Chandrayanagutta to
CE Hyderabad Zone.

contd.

It is the case of the applicant that he was transferred from Visakhapatnam to Chandrayanagutta in June, 1991 only. When he was settled down in Chandrayanagutta, for him to be shifted to a place of work about 30 Kms. away means considerable dislocation and hardship. Earlier he has filed an OA 969/92 which was disposed of on 3-11-92 with a direction to the respondents to pass final orders on a representation from the applicant pending with them. The application having been rejected by the respondents, the applicant has come up by way of this fresh OA.

After hearing both the sides ~~we~~ Shri K.S.R. ~~XXXX~~ Anjaneyulu, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents, we are not inclined to interfere ⁱⁿ /so far as transfer is concerned since it is within the same city only. Shri Anjaneyulu, learned counsel for the applicant, however, stated that the children of the applicant having been admitted to a school in Chandrayanagutta area, there will be dislocation if they are shifted now.

Taking into account the arguments of both the sides, while we do not interfere with the transfer orders as such, we direct the respondents to permit

contd...3

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the applicant to retain his present quarter till the end of May, 1993 on payment of normal rent.

The application is thus disposed of at the admission stage itself with no orders as to costs.

R. Balasubramanian
(R. Balasubramanian)
Member (Admn.)

C.J. Roy
(C.J. Roy)
Member (Judl.)

Open Court dictation

Dated 11th December, 1992.

[Signature]
Deputy Registrar (Judl.)

NS

Copy to:-

1. The Engineer-in-Chief, Army Head Quarters, Kashmiri House, New Delhi-011.
2. The Chief Engineer, Southern Command, Pune.
3. The Chief Engineer(P) R&D Picket, Secunderabad.
4. Garrison Engineer(P) (I) R&D, Chandrayanagutta, PO., Kesavagiri, Hyderabad.
5. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

*3-20-92
Rsm*

OA 1075/92

TYPED BY _____ COMPARED BY _____
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY _____ APPROVED BY _____
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR. _____ V.C.
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY: M(J)
AND
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 11/12/ - 1992 ✓

~~ORDER~~ JUDGMENT:

R.A. / C.A. / M.A. No. _____

in

O.A. No. 1075/92 ✓

T.A. No. _____ (W.P. No. _____)

- Admitted and Interim directions issued
- Allowed
- Disposed of with directions ✓
- Dismissed
- Dismissed as with drawn
- Dismissed for default
- M.A. Ordered/Rejected
- ~~No order as to costs.~~

pvm.

15/12/92
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Central Administrative Tribunal
DES BENCH
22 DEC 1992
HYDERABAD BENCH